

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UN STARRED QUESTION NO. 2768 TO BE ANSWERED ON : 19.03.2021

City Compost Scheme

2768. SHRI DEREK 'O' BRIEN:

Will the Minister of **CHEMICALS & FERTILIZERS** be pleased to state:

- (a) whether Government has successfully met the target of setting up one compost plant in each city by October 2019, if so, details thereof and if not, reasons therefor;
- (b) whether the fertilizer marketing companies succeeded in achieving their marketing targets, the details for the last three years; and
- (c) the steps Government has taken to spread awareness about segregation of waste at the household level, the details thereof ?

ANSWER

MINISTER OF CHEMICALS & FERTILIZERS

(SHRI D.V. SADANANDA GOWDA)

(a) : The Swachh Bharat Mission-Urban implemented by Ministry of Housing and Urban Affairs (MoHUA) had the objective of 100% scientific waste management in all statutory towns/cities using various methods including composting plants ranging from pit/pile composting in the smallest Urban Local Bodies (ULBs) where processed products may be locally utilized/disposed and large scale mechanized composting plants in large cities such as Delhi and Mumbai etc. Also clusters of small Urban Local Bodies (ULBs) could be formed by States to process the waste. Hence, there was no proposal for mechanized compost plant in each of the statutory towns/cities.

(b): The Target and sales by the fertilizers marketing companies during the last three year is as under:

Year	Target to market companies (In MT)	Sale by marketing companies (In MT)
2017-18	351000	123877.82
2018-19	368000	195551.48
2019-20	368000	215725.88

Besides above, the bulk sale of city compost by the manufacturing companies for the year 2017-18, 2018-19 and 2019-20 was 75492.04 MT, 111078.99 MT and 111046.84 MT respectively. With the concerted efforts the sale of city compost has increased consistently.

(c): The Solid Waste Management (SWM) Rules, 2016, in Clause 4 Duties of Waste Generators clearly states that it is the responsibility of the waste generators to segregate the waste generated by them in to defined streams. Further, as per the Clause 15(zg) the local government i.e. ULBs have the responsibility of creating public awareness through information, education and communication (IEC) campaign and educate the waste generators on:

- (i) Practicing segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source.
- (ii) Wrapping securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste.
- (iii) Storage of segregated waste at source in different bin.

In addition, as per Clause 15(zf) of SWM Rules, it is the responsibility of the local government (ULBs) to frame bye-laws and prescribed criteria for levying of spot fine for persons who fail to comply with the provisions of the rules. Further, Swachh Bharat Mission-Urban supplements funding to the States/UTs to implement Solid Waste Management Rules 2016 and the Information, Education and Communication (IEC) activities connected with it.
